

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 3680/2013  
With  
O.A. No. 3574/2013

New Delhi, this the 1<sup>st</sup> day of September, 2015.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)**

**O.A.No.3680/2013:**

HC Ajab Khan  
S/o Late Hurmat Khan  
PIS No.28750680  
No.131/N.D  
PS: Barakhambha Road  
New Delhi.  
R/o Quarter No.218, Police Colony  
Ashok Vihar, Delhi – 110 052. .... Applicant

(By Advocate : Shri Rakesh Nautiyal)

Versus

1. Union of India  
(Through its Secretary)  
Ministry of Home Affairs  
North Block, New Delhi.
2. Commissioner of Police  
Police Headquarters  
I.P. Estate, M.S.O. Building  
New Delhi.
3. Jt. Commissioner of Police  
General Administration  
Police Headquarters  
Delhi. .... Respondents

(By Advocate : Shri N.K. Singh for Mrs. Avnish Ahlawat)

**O.A.No.3574/2013**

Rohit Sarawat  
SI (Ex.) in Delhi Police  
PIS No.16090173  
Aged about 30 years  
S/o Retd. Insp. Surender Kumar (Sand)  
R/o Quarter No.225, Type-II  
PC Ashok Vihar,  
New Delhi. ... Applicant

(By Advocate : Shri Anil Singal)

**Versus**

1. Govt. of NCT of Delhi  
Through Commissioner of Police  
PHQ, IP Estate  
New Delhi.
  
2. Joint Commissioner of Police  
General Administration  
PHQ, IP Estate  
New Delhi. ... Respondents

(By Advocate : Shri K.M. Singh)

**ORDER (ORAL)**

Heard both the sides.

2. These two O.As. have been filed by the respective applicants having aggrieved by the orders of the respondents in cancelling their respective allotments of the residential quarters on the ground that both of them have quarrelled with each other.

3. This Tribunal, while issuing notice in the O.As., have directed the respondents that no coercive steps should be taken against the applicants for evicting them from the accommodation in question.

4. The respondents vide their reply categorically stated that the representations made by both the applicants in the O.As. have been considered by the Commissioner of Police, Delhi and that he has taken a decision that "instead of cancelling, both be shifted out of this locality and their new accommodation should be atleast 6 Kms. apart", and that since the matter is sub-judice, the said order has not been issued till date.

5. In the circumstances and in view of revoking of the impugned orders by the respondents, though formal orders have not been passed, both the O.As. are disposed of by permitting the respondents to issue the orders in pursuance of the decision taken by them, within two weeks from the date of receipt of a copy of this order. The applicants, if still aggrieved by the said orders, may invoke appropriate remedies, if they are so advised, in accordance with law. The respondents are also directed that the orders now going to be passed shall not

be given effect to for two weeks from the date of service of the said orders on the applicants. No order as to costs.

**(V. AJAY KUMAR)**  
**Member (J)**

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